

**HIGH COURT OF SIKKIM
GANGTOK**

No. 40/HCS

Date: 17.03.2023

N-O-T-I-F-I-C-A-T-I-O-N

In partial modification of the Notification No.15/HCS dated 31.05.2017 of this High Court, the Hon'ble, the Chief Justice, High Court of Sikkim is hereby pleased to re-constitute the Arrears Committee of the High Court of Sikkim comprising of Hon'ble Mr. Justice Bhaskar Raj Pradhan, Judge, High Court of Sikkim as the **Judge-In-charge**, with immediate effect.

By Order,

sd/-
(Prajwal Khatiwada)
Registrar General
High Court of Sikkim

Memo No.: 12168-85/HCS
Date: 17.03.2023
Copy to:

1. The Deputy Registrar-cum-Private Secretary to Hon'ble Mr. Justice Bhaskar Raj Pradhan.
2. The Addl. Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Sikkim.
3. The Addl. Registrar-cum-PS to Hon'ble Judge-I, High Court of Sikkim.
4. The Additional Registrar/Member Secretary, Supreme Court of India, New Delhi(for Hon'ble Supreme Court Arrear Committee's information)
5. The Legal Remembrancer-cum-Secretary, Law & Parliamentary Affairs Department, Government of Sikkim, Gangtok.
6. The Member Secretary, Sikkim State Legal Services Authority, Gangtok.
7. The Principal District & Sessions Judge, Gangtok.
8. All District & Sessions Judges, Sikkim.

9. All Chief Judicial Magistrate-cum-Civil Judges(Senior Division), Sikkim.
- 10.All Civil Judge-cum-Judicial Magistrates, Sikkim.
- 11.The Gazette Section, Home Department, Government of Sikkim for publication in the Official Gazette.
- 12.All Section In-charge, High Court of Sikkim.
- 13.The Computer Cell, High Court of Sikkim.
- 14.Notice Board.
- 15.Guard file, and
- 16.File.


Registrar(Judicial Service)